

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI

ORIGINAL APPLICATION NO. 335 OF 2001

Date of Decision: 22.6.2001

Bapurao Eknath Jadhav & Others Applicant(s)
Shri S.P. Kulkarni

Shri S.P. Kulkarni Advocate for Applicants

Versus

Union of India & 3 others .. Respondents

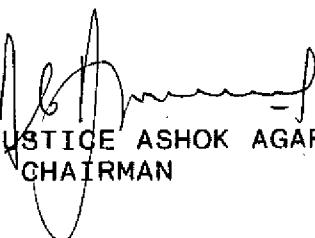
Ms. H.P. Shah. Advocate for Respondents

CORAM

HON'BLE SHRI JUSTICE ASHOK AGARWAL .. CHAIRMAN

HON'BLE SMT. SHANTA SHAstry .. MEMBER (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library


(SHRI JUSTICE ASHOK AGARWAL)
CHAIRMAN

Gaja

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 335 OF 2001

FRIDAY, THE 22ND DAY OF JUNE 2001

CORAM

HON'BLE SHRI JUSTICE ASHOK AGARWAL. ... CHAIRMAN
HON'BLE SMT. SHANTA SHAstry. ... MEMBER (A)

1. Shri Bapurao Eknath Jadhav
working as Temporary Status (Group D)
Casual Labourer, Postal Stores Depot,
Mumbai-400 014
2. Miling Janardhan Desai,
Working as Temporary Status Gr. "D",
Under Supdt. of P.S.D.,
Dadar, Mumbai-14.
3. B.r. Chalke,
working as Temporary Status Group "D"
Casual Labourers, under Supdt.
of P.S.D., Dadar, Mumbai-14.
4. T.S. Deshmukh
working as Temporary Status Gr. "D"
casual Labourer, under Supdt. of
P.S.D. Dadar, Mumbai-14.
5. W.R. Tare,
Temporary Status Gr. "D", Casual Labourer
under Supdt. of P.S.D. Dadar,
Mumbai-14.
6. Shri D.A. More,
working as Temporary Status as Gr. "D",
Employee under Supdt. of P.S.D.,
Casual Labourer, Dadar,
Mumbai-400 014.
7. Shri V.P. Dharne,
working as Temporary Status Gr. "D"
Employee under Supdt. of P.S.D.
Casual Labourer, Dadar,
Mumbai-14. ... Applicants

All are Adult, are residing in Mumbai and Thane

By Advocate Shri S.P. Kulkarni.

Versus

1. Union of India through Superintendent of Postal Stores Depot, Mumbai Central, Mumbai-400 008.
2. Chief Postmaster General, Maharashtra Circle, Old & New G.P.O., Bldg., (Recruitment Section), G.P.O. Compound, Near C.S.T. Central Rly. Fort, At P.O. Mumbai-400 001.
3. The Secretary, Department of Posts, (Ex-officio Chairman), Ministry of Communication, Government of India, (Postal Services Board), 20, Ashoka Road, P.O. New Delhi-110 001.
4. The director General (Posts), Department of Posts, Ministry of Communications, Government of India, Dak Bhawan, Parliament Street, P.O. New Delhi-110 001. Respondents

By Advocate Ms. H.P. Shah

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal Chairman

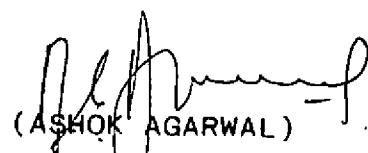
The applicants had initially been engaged on casual basis and were thereafter given temporary status. By the present OA they have claimed regularisation of their services. Pending the OA their services have been regularised by an order passed on 8th June, 2001. In the circumstances, the prayer contained in the OA have been duly met. Nothing, therefore, now survives in the OA, the same is accordingly disposed with no order as to costs. It goes without saying that in case the

applicants are aggrieved by the pay scale and the seniority that may be fixed the same will give rise to a fresh cause of action.

Shant Shastr

(SMT. SHANTA SHAstry)

MEMBER (A)



(ASHOK AGARWAL)

CHAIRMAN

Gaja